

(4)

Date: 10.6.94 [Per H.S. Deshpande v.c.]

Heard Mr. V.B. Rainkar

for the applicant on the question
of condonation of delay and
Mr. Subodh Joshi for the respon-
dents.

The departmental
proceedings ended ~~was~~ with
mercy appeal filed by the
applicant on 10.10.86. The
cause of action for the
applicant started when
the mercy appeal was
dismissed. Pendency of
the criminal proceedings
was not a matter which
would directly connect
with the departmental
action taken against the
applicant and any
representation which he
might have been made

Contd

(5)

after the proceedings came
to be concluded cannot help
him to save limitation,

We find no merit
in the application for condonation
of delay. It is dismissed.

O.A. is dismissed as
barred by time

M.R. Kolhatkar
(M.R. Kolhatkar)
M (A)

(H.S. Deshpande)
Vc.

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Order/Judgement despatched
to Applicant/Respondent (s)
on 28/6/94

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29/6